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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/2023/11603 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The Registrar,
Gauhati High Court,
Kohima Bench

Dated Guwahati, the 29th November, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. HC(K)03/2018/REG/567, dated 13.11.2023

Sir,

With reference to the above, I am directed to inform you that Smti. Khesheli Chishi, Principal Judge, Family Court, Dimapur, has been allowed to avail LTC for the block period of 2022-2025, to travel to Bangalore (Dimapur to Bangalore via Kolkata and return from Bangalore to Dimapur via same route), along with her three sons namely, Shri. H. Kivimi Swu, Shri H. Tuitu Swu and Shri H. Todah Adon Swu (subject to fulfilling criteria as dependent family members), tentatively between 01.01.2024 to 15.01.2024, by the shortest possible route, as per existing Rules.

Smti. Chishi may be informed accordingly.

Thanking you,

Yours faithfully,

Sdf

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/11604-11607/A. Dated 29th November, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Nagaland, Kohima for information.
2. Smti. Khesheli Chishi, Principal Judge, Family Court, Dimapur, Nagaland for information, with reference to her letter dated 13.11.2023.
3. The Joint Registrar/DDO, Gauhati High Court, Kohima Bench, for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

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28/11/23

REGISTRAR (VIGILANCE)

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28.11.2023